

(b) whether the Government have also been urged to provide exemption from Income Tax and excise duty to farmers cooperatives;

(c) if so, the details of the demands made by them; and

(d) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : (a) to (d). A memorandum was submitted by the Chairman, National Cooperative Dairy Federation of India and other Co-operators on 19.4.1995. It has urged the Government to restrict the import of dairy products, provide exemption to agricultural cooperatives from income-tax and for single point application of excise duty. The issues raised need to be examined by the Government.

#### International Code

5878. SHRI HARIN PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the World Health Assembly have asserted for an international Code of Marketing of breast milk substitutes;

(b) if so, whether the Government have also formulated its own code while recognising the International Code; and

(c) if so, the salient features of the code and whether violation of this code is a cognizable offence?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (SMT. BASAVA RAJESWARI) : (a) Yes, Sir.

(b) and (c). Yes, Sir. The Government of India adopted the Indian National Code of Protection and Promotion of Breastfeeding in December, 1983. The Code prohibits advertising and promotion of "breast

milk substitutes" and feeding bottles. It envisages provision of consistent and objective information on infant and young child feeding for use by families and those involved in the field of infant and young child nutrition.

The Code does not have legal sanction and violation of provisions of the Code is not an offence. However, based on the Code, the Government has enacted the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992. An offence punishable under this Act is cognizable.

#### Allotment of Foodgrain to Andhra Pradesh

5879. SHRI RAMA KRISHNA KONATHALA : Will the Minister of FOOD be pleased to state :

(a) the total quantity and value of foodgrains, rice, wheat, edible oils and kerosene oil allotted to Andhra Pradesh for the last three years, year-wise; and

(b) the extent of subsidy in each variety of the foodgrains supplied to the State?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) Details are given in the statement attached. Information regarding kerosene oil is being collected and will be laid on the Table of the House.

(b) The quantity of wheat and rice issued to Andhra Pradesh and their nominees and the subsidy availed are as under :

Year	P.D.S.		R.P.D.S.	
	Qty. (Lakh tonnes)	Subsidy (Rs./Crores)	Qty. (Lakh tonnes)	Subsidy (Rs./Crores)
1992-93	16.10	224.78	3.45	64.92
1993-94	18.50	279.99	5.04	103.76
1994-95	14.20	183.82	6.46	104.10

#### STATEMENT

*Allotment of rice, wheat and edible oil to Andhra Pradesh during 1992-93, 1993-94 & 1994-95*

Year	Quantity in thousand tonnes			Value		
	Wheat	Rice	Imported Palmolein Oil	Wheat (Rupees in crores)	Rice	Edible Oils (Rs. per MT) (Issue price to States/UTs)
1992-93	143.0	1907.4	10.09	72.09	1116.34	w.e.f 4.1.92 IN BULK Rs. 22,000/- IN 15 Kg TIN Rs. 25,000/-
1993-94	172.6	2282.0	7.00	91.83	1517.76	w.e.f 21.7.94 Rs. 24,000/- Rs. 27,000/-
1994-95	180.0	2210.0	33.50	101.24	1600.04	